

RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No. : **01/P.I./2022**

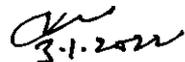
Date:- 03/01/2022

Subject:- Regarding change of territorial jurisdiction and amendment in earlier Circular No. 05/P.I./2017 dated 18.3.2017.

In partial modification of the earlier Circular No. 05/P.I./2017 dated 18.3.2017, the guidelines / condition No. (ii) "One Police Station will not be placed in the jurisdiction of more than one court." is deleted.

The copy of earlier Circular dated 18.3 2017 is also enclosed herewith.

BY ORDER,

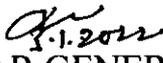
  
REGISTRAR GENERAL

File No. Gen./II/07/2007/ 04

Date :- 03/01/2022

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges.
2. All the Chief Judicial Magistrates/ Chief Metropolitan Magistrates.
3. A.O.J. Computer Cell with a direction to upload the same on high court website.

  
REGISTRAR GENERAL

**RAJASTHAN HIGH COURT, JODHPUR**

**CIRCULAR**

No. : 05/P.I./2017

Date: 18/03/2017

**Subject: Exercising the powers u/s 14(1) Cr.P.C. for changing local territorial jurisdiction.**

In supersession of the previous P.I. Circular No. PI/05/99 dated 17.7.1999, henceforth the power under section 14(1) Cr.P.C. to change territorial jurisdiction of criminal courts, will be exercised by the Chief Judicial Magistrates with prior permission of the District & Sessions Judge by following these guidelines:-

- (i) pendency of cases in the courts and rationalisation of work should be considered while making change in jurisdiction.
- (ii) One Police Station will not be placed in the jurisdiction of more than one court.
- (iii) It will be mentioned in the order as to why change in jurisdiction is necessary.
- (iv) All the orders in this regard will be forwarded to High Court with comments of District & Sessions Judge specifying justification of the order.

**BY ORDER**

  
**REGISTRAR GENERAL**

No. General/11/27/98/366

Date 18/03/2017

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges.
2. All the Chief Judicial Magistrates.
3. Computer cell with a direction to upload the same on high court website.

  
**REGISTRAR GENERAL**